

**GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)**

**LOK SABHA
UNSTARRED QUESTION NO.905
TO BE ANSWERED ON 14TH DECEMBER, 2018**

SPURIOUS AYUSH MEDICINES

**905. SHRI RAJESHBHAI CHUDASAMA:
SHRI G.M. SIDDESHWARA:**

Will the Minister of **AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

- (a) whether the Union Government has taken any stringent measures to control and curb the sale of spurious Ayurvedic and Unani medicines in the country;
- (b) if so, the details thereof and the list of cases registered against the sale and distribution of spurious AYUSH medicines, State-wise during the last four years;
- (c) whether Government has chalked out any plans to provide adequate supply of AYUSH medicines and drugs in the country; and
- (d) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(SHRI SHRIPAD YESSO NAIK)**

(a) & (b): Regulatory provisions for Spurious Ayurvedic and Unani medicines are prescribed in the Drugs & Cosmetics Act, 1940. The penalty provisions are also prescribed in Section 33-I of the Act for the defaulter to be punished with monetary fine and imprisonment for a term up to three years as determined by the court. The responsibility to enforce these provisions is vested with the concerned State Governments. State-wise statement of reported cases of spurious or substandard AYUSH medicines is provided in the **Annexure**.

(c) & (d): Since September, 2014 Government has implemented a Centrally Sponsored Scheme of National AYUSH Mission through which grant-in-aid from Rs 1.00 lakh to Rs 2.00 lakh per dispensary/hospital per annum is provided for supply of essential AYUSH medicines to the States on approval of the State Annual Action Plans. States are required to procure these medicines in accordance with the Essential Drugs Lists published by the Central Government and at least 50% of the grant funds have to be utilized for procurement of medicines from Central or State Public Sector Undertakings/Cooperative pharmacies.

State/UT wise Number of ASU&H medicine reported as spurious/sub standard

Sl. No.	Name of the State	Sample tested by Drug Testing Laboratory								Action taken by the State Governments
		2015-16		2016-17		2017-18		2018-19		
		Tested	Failed/ Sub Standard	Tested	Failed/Sub standard	Tested	Failed/ Sub standard	Tested	Failed/Sub standard	
1	Arunachal Pradesh	-	-	91	NA	145	NA	80	NA	-
2	Assam	319(A)	4	146(A)	NIL	115(A)	NIL	106(A)	NIL	Show cause notices issued during 2015-16.
3	Chandigarh	-	-	715(A)+48(U)	-	423(A)+09(U)	-	-	-	-
4	Chhattisgarh			75(A)	NIL	149(A)	6	69(A)	1	
5	Delhi	3000(A), 1000 (U)	13(A), 7(U)	2048 (A), 100(U)	11(A), 11(U)	600(A), 200(U)	4(A),1(U)			Inspection and market survey and lifting of Ayurvedic and Unani drugs samples for test/analysis as a part of Quality Control activity to keep check on spurious/sub-standard Ayurvedic and Unani medicines.
6	Goa	-	-	10	-	1	-	NIL	-	-
7	Gujarat	322(A), 5(H)	10	267 (ASU), 58(H)	NA	298 (ASU), 4(H)	NA	110 (ASU)	NA	Show cause notices issued to 8 firms and 21 Licenses suspended.
8	Himachal Pradesh	-	-	748 (ASU)	53	577 (ASU)	61	94 (ASU)	4	-
9	Jharkhand	-	-	-	-	33(H)	3	-	-	-
10	Karnataka	-	-	1071(A),87(H)	-	1026(A),30(H)	-	-	-	-
11	Kerala	297(A)	7	297(A)	5	578	25	724	9	Four cases have been booked against Spurious/Failed Ayurveda Drugs

12	Maharashtra	-	-	350	-	320	-	-	-	-
13	Manipur	NIL	-	NIL	-	Nil	-	NIL	-	-
14	Meghalaya	15(A), 10(H)	NIL	15(A), 15(H)	NIL	11(A), 9(H)	NIL	5(A), 2(H)	NIL	-
15	Mizoram	-	-	31	11	NIL	-	-	-	-
16	Nagaland	-	-	NIL	-	NIL	-	-	-	-
17	Odisha	-	-	45	-	53	-	-	-	The suppliers of Ayurvedic medicines are insisted upon to submit the testing reports of the supplied batch from laboratory approved under Rule 160 A-J of the Drugs and Cosmetics Rules 1945. Random inspection and testing of the supplied drugs are also being carried out by the officials authorized for the purpose by the State Government.
18	Puducherry	-	-	-	-	-	-	-	-	Effective measures are taken to control the sale of Spurious Ayurvedic and Unani Medicine.
19	Punjab	921(A), 12(U)	119(A), 3(U)	715(A), 48(U)	99(A), 2(U)	423(A), 9(U)	55(A)	886(A)	69(A)	Manufacturers of drug samples found to be Spurious/Substandard were directed to take the whole batch out of the market and re-test the samples from a Drug Testing Laboratory before marketing them. License of a formulation of one manufacturing unit has been cancelled and show cause notices issued to 20 manufacturing units.

20	Tamilnadu	-	-	1809(ASU)	128	1821	74	537	33	One formula of manufacturing unit was cancelled. 23 Drug Inspectors are appointed and monthly target of taking drug samples for quality testing has been fixed.
21	Tripura	15(H)	NIL	67 (ASU)	NA	200 (ASU), 1(H)	NA	66 (ASU), 132(H)	NA	Show cause notices issued to 20 manufacturing units.
22	Uttarakhand	111 (ASU)	12	187 (ASU)	NIL	250 (ASU)	53	27 (ASU)	3	-
23	West Bengal	-	-	8	-	0	-	-	-	-

Abbreviations used: A: Ayurvedic, S: Siddha, U: Unani, H: Homoeopathy, DTL: Drug Testing Laboratory, UT: Union Territory

